

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33922/2016

(Arising out of impugned final judgment and order dated 28-07-2016 in FA No. 716/2008 passed by the High Court Of Judicature At Allahabad)

JANARDAN SINGH

Petitioner(s)

VERSUS

CENTRAL COAL FIELDS LTD. & ORS.

Respondent(s)

Date : 07-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Rajeev Maheshwaranand Roy, AOR

For Respondent(s) Mr. Jagdeep Dhonkhar, Sr. Adv.
Ms. Aishwarya Bhati, Adv.
Mr. Hemendra Sharma, Adv.

Mr. Pawanshree Agrawal, Adv.
Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for six weeks for filing rejoinder to the counter affidavits filed by the respondents, the matter is adjourned for six weeks.

(SONALI SAUND)
SR.P.A.

(SAROJ KUMARI GAUR)
COURT MASTER